

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I A- No. 189 of 2012 in
D.F.R. No. 665 of 2012**

Dated :20th July, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Ind Bharath Power (Madras) Ltd. ... Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr. ...Respondent(s)

**Counsel for the Appellant(s): Mr. Sanjay Sen, Ms. Shikha Ohri &
Mr. Anurag Sharma**

Counsel for the Respondent(s): Mr. R.P. Padhi for R.2

ORDER

**I A- No. 189 of 2012
(Condone delay Appl.)**

The representative of the Respondent No.2 submits that the copy of the interlocutory Application has not been served upon him and seeks some time to file the reply to the same.

The learned counsel for the Applicant/Appellant is directed to serve the copy of the interlocutory Application to the Respondent No.2 today itself.

Post the matter on **09.08.2012**. In the meantime, Respondent No.2 is directed to file the reply on or before 08.08.2012 after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/sm